## 'P' Forms

\*614. SHRI G. M. MIR: Will the Minister of FINANCE be pleased to state the number of passengers who booked their passages from India during the period from (i) July 1962 to June 1963, (ii) July 1963 to June 1964 and (iii) July 1964 to April, 1965, (a) without 'P' form approvals and (b) with 'P' form approvals?

THE MINISTER OF PLANNING (SHRI B. R. BHAGAT): 'P' form control has been introduced with a view to regulating travel abroad of those who propose to go abroad without release of foreign exchange. As such, all data are being maintained primarily with reference to such travel as is made on the basis of 'P' form approvals. The number of such approvals given was as under:

July 1962—June 1963 .. 53,376 July 1963—June 1964 .. 52,180 July 1964—April 1965 .. 37,506

The data about travel without 'P' form is not readily available. Collection of this data would involve scrutiny of thousands of initial documents entailing too much time and labour which would not be commensurate with results likely to be achieved.

Shri G. M. MIR: Will the hon'ble Minister please tell us whether it is a fact that a large number of passengers who had been granted 'P' Form facilities for going abroad for a short visit, say, from 1 month to six months, have not informed the Reserve Bank Exchange (Control) Department the date of their arrival in India?

SHRI B. R. BHAGAT: In individual cases or in general cases?

Shri G. M. MIR: I am talking of certain persons who have not informed the Reserve Bank of the date of their arrival in India.

SHRI B. R. BHAGAT: According to the stipulation mentioned in 'P' Form, it is necessary for a person who goes abroad to inform the Reserve Bank of India when he comes back to India about the date of his arrival.

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SHRI G. M. MIR: I want to know how many persons have not done so.

THE DEPUTY CHAIRMAN: Those who go out should inform the Reserv Bank when they return.

Shri B. R. BHAGAT: The Reserve Bank will look into it. I do not have the figure of how many have informed and how many have not.

SHRI BIREN ROY: Is it at all possible to travel without a 'P' form?

SHRI B. R. BHAGAT: They need not have 'P' Form.

SHRI BHUPESH GUPTA: When the 'P' form was introduced the then Finance Minister Mr. Morarji Desai, wrote to us that it was only meant to see that foreign exchange was not misused by people who go on false pretences and so on. Having regard to that assurance, may I know, Madam, why the Finance Ministry is allowing these arrangements to beutilised by other Ministries such as the Home Ministry and the External Affairs Ministry some time to prevent valid passport holders from going abroad when they are satisfied their travel does not involve any foreign exchange whatsoever?

Shri B. R. BHAGAT: In many cases such as the international activity or some other purpose the External Affairs Ministry have to give their clearance. They have to satisfy whether they are a burden to the interest of the country or not. Similarly, Home Ministry also gives clearance because of the bona fides of the person and other things.

Shri BHUPESH GUPTA: Madam Deputy Chairman, this is precisely my question. Under the law, I shall presently give you the contents of the letter which Shri Morarji Desai wrote

to me. The sole purpose of this arrangement was to see that foreign exchange was not misused. Now the hon. Minister says that they also look into other matters, bona fides etc. of the persons and other things. Now, these are matters to be considered when a passport application is granted. Why, in that case, is the form mechanism is being used in order to negate the valid passport held by citizens when it is open to the Government not to issue passport to undesirable people according to them, who apply for it?

SHRI B. R. BHAGAT: That is an over-riding consideration which applies not only to 'P' form cases but anybody who seeks to go out on foreign exchange. Only in certain conditions if we think it desirable, we get the advice from the External Affairs or the Home Ministry for clearance from a different angle.

POSTPONEMENT OF LOAN REPAYMENTS

\*615. SHRI JAGAT NARAIN: Will the Minister of Finance be pleased to state:

- (a) whether it is a fact that some aid-giving countries have expressed  $r\varepsilon$  diness to accept postponement of repayment of loans by India; and
- (b) if so, what  $ar_e$  the details in the matter?

THE MINISTER OF PLANNING (SHRI B. R BHAGAT): (a) We have not made any requests to the aid-giving countries for a postponement of debt repayments nor have they made any move in the matter.

## (b) Does not arise.

श्री जगत नारायण: क्या वजीर साहब बतलायेगे कि मौजूदा इमर्जेसी से बहुत पहले यह सवाल किया गया था, तो इस मौजूदा इसर्जेंसी में जो हमारे दोस्त म्मालिक है, उनमें से क्या किसी ने यह कहा है कि जो हमने एड दी है उसका पेमेण्ट पोल्टपोन कर दिया जाये ? श्री बी॰ भार॰ भगत: उन्होंने कहा भी नहीं है श्रीर हमने मागा भा नहीं है कि पेमेट पोस्टपोन किया जाये। हम यह नहीं चाहते हैं।

भी जगत नारायण : क्या वजीर साहब वनलायेंगे कि भारतवर्ष ने इस वक्त तक बो एड हासिल की है और जो एड वापस करनी है, उसकी ऐशाक्सीमेटला कितनी तादाद है ?

भी बी० भार० भगतः कितनी नापस करनी है ?

श्री चगत नारायण : जी हा।

श्री बी० श्रार० भगत: श्रभी रिपेएब्ल हैं इस साल जुलाई, 1965 तक फारेन करेसीज में 2,187 ट्रेड प्लान्स में 312 टोटल 2,499 की० एल० 480 को छोड़ कर। इंटरेस्ट हैं 748 करोड, ट्रेड प्लान्स के थू 57 करोड़, टोटल 805 करोड़।

भी विमलकुमार मन्नालालजी चौरड़ियाः श्रीमान् ने 2,187 श्रीर 312 बताया, लेकिन यह तो बताया ही नहीं कि ये 2,187 श्रीर 312 लाख है, करोड है, रुपये हैं या क्या है ?

भी बी० द्यार० भगतः करोड रुपयो मे है।

SHRI BHUPESH GUPTA: We have got some figures here. But under this Five Year Plan discussion that is going on it is found that these repayment hability obligations will not have been made at the present rate of our export balance of trade. How the Government then propose to handle the situation arising specially in 1966-67 and also in the current year?

SHRI B R. BHAGAT: The first assumption is not true, Madam. About the second, we get it in every Budget Speech of the Finance Minister how much repayment we have to make of external loans.